

बनाई हैं, जिनमें भूमिहीन मजदूरों, विशेष रूप से मुक्त बंधुआ मजदूरों, और फालतू भूमि पाने वालों, के लिए वित्तीय सहायता प्रदान करना शामिल है ताकि वे भूमि-विकास, मकानों का निर्माण और डेरी-विकास, मुर्गी-पालन, भुअर-पालन, आदि जैसे कृषि सहायक कार्य भी कर सकें ।

संसद भवन में बिक्री हेतु उपलब्ध चाय के डिब्बों के मूल्य में वृद्धि

ग्राम के पैकों के लिए इन कम्पनियों द्वारा निर्धारित की गई कीमतें निम्नलिखित हैं :—

	₹० पै०
25-2-74	8.40
2-6-74	8.93
18-8-74	9.98
7-2-75	10.50
24-11-75	11.20
1-3-76	12.04

**Raids to detect Evasion of Income Tax**

622. श्री रामावतार शास्त्री : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या चाय बोर्ड की ओर से संसद भवन में संसद सदस्यों को चाय बेचने की व्यवस्था है ;

(ख) यदि हां, तो क्या जनवरी 1974 से मार्च 1976 के बीच चाय के प्रत्येक पैकेट का मूल्य तीन बार बढ़ाया गया ; और

(ग) यदि हां, तो प्रति पैकेट मूल्य 8.10 रुपये से बढ़ाकर 12.05 रुपये करने के कारण और औचित्य क्या है ?

वाणिज्य मंत्रालय में उपमंत्रा (श्री विश्वनाथ प्रताप सिंह) : (क) से (ग). संसद सदस्यों की सुविधा के लिए प्राइवेट कम्पनियों द्वारा निर्मित चाय पैकेटों की बिक्री के लिए चाय बोर्ड द्वारा एक काउंटर की व्यवस्था की जाती है । उनकी कीमतें इन कम्पनियों द्वारा निर्माण लागत, श्रम लागत, कर आदि जैसे विभिन्न उपादानों को ध्यान में रखते हुए समय समय पर निर्धारित की जाती हैं । जनवरी, 1974 से मार्च, 1976 तक 500

623. SHRI SOMNATH CHATTERJEE: Will the Ministetr of REVENUE AND BANKING be pleased to state:

(a) total number of searches conducted by the Central Direct Tax Authorities in search for tax evaded income between July 1975 and June 1976;

(b) total amount of tax evaded income, in cash and kind separately, detected and seized in the course of these searches; and

(c) what follow-up action, if any, has been taken?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). During the period July, 1975 to June, 1976, the Income-tax authorities conducted 2969 search and seizure operations for unearthing unaccounted-for income/assets. As a result thereof, the assets found and seized were as under:

	Value of assets (Rs. in Lakhs)	
	Found	Seized
Cash .. ..	462	365
Jewellery/Bullion/other assets	2608	1400

(c) After a search involving seizure of valuable assets, the first step is to pass an order under section 132(3) of the Income-tax Act, 1961, determining the undisclosed income in a summary manner and to retain such of the seized assets as are sufficient to satisfy the aggregate of tax liability (including interest and penalty) on the estimated undisclosed income and any existing liability under the various Direct Tax Acts. Thereafter, regular assessments are taken up and action as called for in law taken, including levy of penalty/launching of prosecution, wherever warranted.

#### Guidelines for Sick Tea Gardens

624. SHRI SOMNATH CHATTERJEE: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have prepared any guidelines regarding sick tea gardens; if so, the salient features thereof;

(b) State-wise number of sick tea gardens as in 1969-70 and 1975-76;

(c) total number of workers in the sick tea gardens State-wise as in 1969-70 and 1975-76; and

(d) the main problems of these gardens; and the steps, if any, proposed to be taken to tackle these problems?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) Section 16B to 16E of the Tea (Amendment) Act, 1976, *inter alia* enumerate the circumstances under which the Government can cause investigation/assume management or control/take over a tea undertaking without investigation.

(b) In reply to a questionnaire issued by the Tea Board in July, 1972, 125 tea estates in the country claimed themselves to be uneconomic (sick).

Their Statewise break-up is shown below:-

Assam	43
Tripura	6
Uttar Pradesh	1
W. Bengal	75
	125

According to an assessment made in 1975 there were about 43 sick/closed tea gardens in the regions like Darjeeling, Terai, Dooars, Cachar and Assam.

(c) No information is available in this regard.

(d) Some of the facts to which un-economic/sick condition of a tea estate can be attributed are over-capitalisation, poor labour management relations, misapplication of funds, unscientific agricultural practices, mismanagement, etc. The process of identification and collection of information in respect of tea estates which can be considered for investigation/take over has been initiated.

#### Indianisation of Foreign Companies

625. SHRI SOMNATH CHATTERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether there has been slow pace of dilution of foreign equity under Foreign Exchange Regulation Act;

(b) if so, Government's reaction thereto;

(c) what is exact current position with regard to the issue of dilution; and

(d) factors responsible for the slow progress?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) No, Sir.

(b) and (d). Do not arise.